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(2024) 01 TP CK 0023

Tripura High Court- Agartala

Case No: Bail Application 29 Of 2023

State Of Tripura APPELLANT

Vs

Manik Lal Das RESPONDENT

Date of Decision: Jan. 22, 2024

Hon'ble Judges: Arindam Lodh, J

Bench: Single Bench

Advocate: Raju Datta, S. Chakraborty, S. Lodh

Judgement

Arindam Lodh, J

Heard Mr. Raju Datta, learned P.P. appearing for the applicant-State. Also heard Mr. S. Chakraborty and Mr. S. Lodh, learned counsel appearing for the respondent.

This is an application filed by the applicant-State for cancellation of bail of the accused-respondent.

When the matter is called out, Mr. Datta, learned P.P. has sought for an adjournment.

Prayer stands allowed.

List the matter on **01.02.2024**.